The Tamil Nadu Entertainments Tax (Special Provision) Act, 1998

Act 26 of 1998

Keyword(s):
Deemed to have come into force
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1998 and is hereby published for general information:—

**ACT NO. 26 OF 1998.**

An Act to bring certain provisions of the Tamil Nadu Entertainments Tax (Amendment) Act, 1997 into force with retrospective effect,

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Entertainments Tax (Special Provision) Act, 1998.

2. Notwithstanding anything contained in clause (a) of sub-section (2) of section 1 of the Tamil Nadu Entertainments Tax (Amendment) Act, 1997 (hereinafter referred to as the 1997 Act) and in the notification of the State Government in the Commercial Taxes and Religious Endowments Department, No. II (2)/CTRE/1273/97, published at page 386 in Part II—Section 2 of the Tamil Nadu Government Gazette, dated the 28th day of May 1997, section 3 of the 1997 Act shall be deemed to have come into force on the 1st day of April 1997.

(By order of the Governor).

A. K. RAJAN,
Secretary to Government,
Law Department.